

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1068**

**TO BE ANSWERED ON THE 13TH DECEMBER, 2022/AGRAHAYANA 22, 1944
(SAKA)**

UNLAWFUL ACTIVITIES PREVENTION ACT (UAPA)

1068. SHRI RAVIKUMAR D.:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has any proposal to bring crimes of Caste terrorism under the purview of National Investigation Agency (NIA), if so, the details thereof and if not, the reasons therefor;

(b) whether the Government has any proposal to issue any advisory to State Governments to invoke Unlawful Activities Prevention Act (UAPA) for the crimes committed against SCs and STs; and

(c) if so, the details thereof along with the reasons for the delay in declaring caste killings as terror act since more murders and rapes are committed in caste related violence every year?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (b) No such proposal is under consideration of Government. All aspects of terrorist acts have been defined in the Unlawful Activities (Prevention) Act, 1967 in a comprehensive manner and all incidents of terrorism are investigated and prosecuted under the Unlawful Activities (Prevention) Act, 1967 and criminal laws of the country. As per National Investigation Agency Act, 2008, the National Investigation Agency is mandated to investigate and prosecute offences of grave nature affecting the sovereignty, security and integrity of India, security of State, friendly

relations with foreign States, matters relating to international treaties, etc., as specified in the Schedule to the National Investigation Agency Act, 2008, which includes Unlawful Activities (Prevention) Act, 1967.

(c) As per the Seventh Schedule of the Constitution of India, subjects of 'Police' and 'Public Order' are with the State Governments. However, to prevent the commission of atrocities against people belonging to the "Scheduled Castes" and "Scheduled Tribes" of the society, the Government has enacted the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the speedy trial of such offences and for the relief and rehabilitation of the victims of such offences.
